

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) and (b). The Indian Labour Laws will be extended to Chandernagore very shortly.

(c) Yes, Sir.

FOREIGN EXPERTS ENGAGED ON BHAKRA NANGAL

486. Shri Dabhi: Will the Minister of Irrigation and Power be pleased to state:

(a) the total number of foreign experts employed in the Bhakra-Nangal Project;

(b) the names, qualifications and experience of these experts;

(c) the terms and conditions of their service; and

(d) the source or sources from which their salaries and allowances are paid?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) 41.

(b) and (c). A statement giving the required information is laid on the Table of the House. [See Appendix V, annexure No. 14.]

(d) Revenue of the Govt. of Punjab.

ASSAM RIFLES

487. Shri Rishang Keishing: Will the Prime Minister be pleased to state:

(a) the total strength of the Assam Rifles;

(b) whether the Assam Rifles form a part of the Indian Army; and

(c) whether there is any restriction in using the Assam Rifles outside the State of Assam?

The Prime Minister (Shri Jawaharlal Nehru): (a) It is not in the public interest to disclose the strength of the Assam Rifles.

(b) No, it is a Central Civil Force maintained on military lines.

(c) No.

ARMS AND AMMUNITION (EXPORT)

489. Shri H. N. Mukerjee: Will the Minister of Commerce and Industry be pleased to state:

(a) whether India exports any arms and ammunition; and

(b) if the answer to part (a) above be in the affirmative, of what categories, to which countries and in what amounts, for each year since the 15th August, 1947?

The Minister of Commerce (Shri Karmarkar): (a) and (b). Export of arms and ammunition by trade is prohibited and India does not normally export them. On rare occasions, small quantities of small arms and ammunition have been sent to neighbouring friendly countries at their request. It is not in the public interest to specify the categories or the countries.

TRANSFERS OF C. P. W. D. STAFF TO SIKKIM

490. Shri H. N. Mukerjee: Will the Minister of Works, Housing and Supply be pleased to state whether transfers of C.P.W.D. personnel to Sikkim are made in conformity with Rule 45 of the Classification, Control and Appeal Rules of the Government of India?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): The transfer of C.P.W.D. personnel to its own Division at Sikkim (Gangtok) is not "foreign service" and therefore does not attract this Rule.

INDO-IRAQI TREATY

491. Shri Ganpati Ram: Will the Prime Minister be pleased to state:

(a) whether an Indo-Iraqi treaty has been signed by the Foreign Affairs Committee of the Chambers of Deputies a few days back;

(b) if so, what are the terms of the treaty; and

(c) whether it has been ratified by the Government of India?

The Minister of Commerce (Shri Lal Nehru): (a) A Treaty of Friendship between India and Iraq was signed in Baghdad, on the 10th of November 1952, by the Indian Minister in Iraq and the Iraqi Minister for Foreign Affairs. It was ratified by the Iraqi Chamber of Deputies on the 23rd February 1953 and now awaits ratification by the Iraqi Senate.

(b) A copy of the Treaty is placed on the table of the House. [Placed in Library. See No. S-12/53.]

(c) The Treaty was ratified by the Government of India on the 10th of February 1953.

LOCK-OUT IN MAHARAJAH KISHENGARH MILLS

492. Shri Raghavaiah: Will the Minister of Commerce and Industry be pleased to state the total loss in cloth and yarn production as a result of the lock-out in the Maharajah Kishengarh Mills in Rajasthan?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): The monthly loss in production due to the closure of the Mill is 641,000 yards of cloth.

INTER-STATE MOVEMENT RESTRICTIONS ON COMMODITIES

493. Shri S. C. Samanta: Will the Minister of Commerce and Industry be pleased to state:

(a) names of commodities that still come under the restrictions on the Inter-State movement;

(b) whether to overcome temporary shortages of particular commodities in certain areas Government have agreed to the imposition of restrictions on unrestricted goods;

(c) if so, what are the commodities and

(d) in which States they were imposed?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) Foodgrains: gram and their edible products; raw tapioca; banana; milk and milk products; *mohwa*; vanaspati; sugar-cane; cattle fodder; cotton seed; charcoal and firewood; white oil, spindle oil and mineral oil; cattle; coal; salt; tabbert wool; tannery wool; medicinal and toilet preparations containing opium; tobacco.

(b) Yes.

(c) cattle fodder; cotton seed; banana; and tapioca.

(d) Bombay; Punjab; and Travancore-Cochin.

ELECTRICITY FOR RURAL AREAS

494. Shri M. L. Dwivedi: Will the Minister of Commerce and Industry be pleased to state:

(a) the names of States where application of electric power is being adopted in large scale in rural areas; and

(b) what are the principal industrial projects, large or small, in rural areas which shall be harnessed by electricity in the coming five years?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) Electric supply has been extended on a large scale in the States of Madras, Mysore, Travancore-Cochin and Uttar Pradesh.

(b) Typically rural or agricultural areas are generally suitable for the location of small-scale industries for processing agricultural produces such as oil presses, rice hullers, flour mills, cotton gins, groundnut decorticators, saw mills. Small engineering workshops can also be established in the rural areas with the help of electricity.

BURLAP EXPORTS

495. Dr. Ram Subhag Singh: (a) Will the Minister of Commerce and Industry be pleased to state the total values of India's burlap exports in the year 1950-51 and 1951-52?

(b) What has been the value of burlap exports so far during the current year 1952-53?

(c) What percentage of our total burlap exports went to the U.S.A.?

The Minister of Commerce (Shri Karmarkar): (a) to (c). A statement giving the information required is placed on the Table of the House. [See Appendix V, annexure No. 15.]

TRADE WITH AUSTRIA

496. Shri S. C. Samanta: Will the Minister of Commerce and Industry be pleased to state:

(a) what was the value of imports from Austria to India and exports from India to Austria in 1951-52;

(b) whether the trade position has changed since the renewal of the Indo-Austrian Trade Agreement in July 1952; and

(c) if so, how?

The Minister of Commerce (Shri Karmarkar): (a) to (c). Two statements giving the required information are placed on the Table of the House. [See Appendix V, annexure No. 16.]

IMPORT LICENSES FOR DRUGS AND MEDICINES

497. Col. Zaidi: Will the Minister of Commerce and Industry be pleased to state whether it is a fact that import licences are freely given for a number of drugs and medicines which are being manufactured in India?

The Minister of Commerce (Shri Karmarkar): No, Sir.

CEMENT FOR U. P.

498. Shri S. C. Singhal: Will the Minister of Commerce and Industry be pleased to state:

(a) the quantity of cement allotted to Uttar Pradesh for the last three years; and